

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**RAJYA SABHA
STARRED QUESTION NO. 104
TO BE ANSWERED ON THURSDAY, THE 15TH DECEMBER, 2022**

ONLINE PORTAL FOR RTI IN THE SUPREME COURT

104 # SHRI BRIJLAL

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Supreme Court has launched its own online portal to enable the public to seeking information under the Right to Information;
- (b) if so, the details thereof, and the features of the said portal; and
- (c) the manner in which the common people would be benefited by the launch of this portal?

ANSWER

MINISTER FOR LAW AND JUSTICE

(SHRI KIREN RIJU)

(a) to (c) : A statement is laid on the Table of the House.

Statement referred to in the reply to the parts (a) to (c) of Rajya Sabha Starred Question No. 104 due for answer on 15.12.2022 regarding “Online Portal for RTI in the Supreme Court”

(a) to (c) Supreme Court has launched its own RTI portal on 24.11.2022 on the official website of the Supreme Court viz. www.sci.gov.in for seeking information under the Right to Information.

The details for accessing RTI online portal is available on the official website under ‘RTI Online Portal’ tab. The

Supreme Court RTI Online portal can be used by Indian citizens to file:

- RTI Applications,
- First Appeals, and
- Making payments for Fees, Copying Charges, etc., under the Right to Information Act, 2005 (RTI Act).

The RTI online portal has been developed by the in-house software development team of Supreme Court of India.

The citizens of India would be benefitted by this online portal by speedy dissemination of information requested, which in turn would only help in achieving the aim of the RTI laws of bringing transparency in administration.
